

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KPR CHEMICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s KPR Chemicals Limited
2.	Date of incorporation of corporate debtor	29-June-2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Andhra Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110AP2009PLC108283
5.	Address of the registered office and principal office (if any) of corporate debtor	S. No. 22/3 & 31/1, Biccavolu East Godavari, Andhra Pradesh 533343
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 13 th Dec 2019 Date of Receiving Order by IRP: 20 th Dec 2019
7.	Estimated date of closure of insolvency resolution process	180 Days from the date of Initiation of CIRP i.e. 10 th June 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Devvart Rana No.: IBBI/IPA-002/IP-N00680/2018-19/12025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Apt No 4 and 5, Swastik Apts, 1056, Ward no 8, Mehrauli, New Delhi – 110030 Email: devvartrana@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit no 007, Narmada Towers N-06, Sector D-06, Vasant Kunj, New Delhi – 110070 Email: ipkprcl@gmail.com
11.	Last date for submission of claims	02 nd Jan 2020 : Being 14 th Day from the date of Appointment of IRP
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s KPR Chemicals Limited** on **13th Dec 2019**.

The creditors of **M/s KPR Chemicals Limited**, are hereby called upon to submit their claims with proof on or before **2nd Jan 2020** (14 Days from Receiving of order by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20th Dec 2019
Place: Delhi NCR



Devvart Rana

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DEVVART RANA
Insolvency Resolution Professional
IBBI/IPA-002/IP-N00680/2018-19/12025